



\$~5

* IN THE HIGH COURT OF DELHI AT NEW DELHI

% *Date of Decision: 16.05.2025*

+ BAIL APPLN. 1719/2025

ABHINAV BAJPAI

.....Petitioner

Through: Mr. Sameer Chandra, Advocate.

versus

THE STATE (NCT OF DELHI)

....Respondent

Through: Mr. Nawal Kishore Jha, APP for State

with Inspector Nirbhay Kumar, PS

Lajpat Nagar

CORAM: JUSTICE GIRISH KATHPALIA

JUDGMENT (ORAL)

- 1. In furtherance of last order, status report was not filed but learned APP assisted by SHO/Inspector Nirbhay Kumar having examined the State Crime Records Bureau (SCRB) records submits that prior to the theft alleged in the present case, the accused/applicant was involved in three more theft cases, but they could not find out the details of the allegedly stolen articles. However, it is the admitted position that the accused/applicant is on bail in all those cases.
- 2. The accused/applicant seeks regular bail in case e-FIR No.2348/2024 of PS Lajpat Nagar for offences under Section 305(b)/317(2)/345(3)/3(5) BNS on the allegation that he stole away a car bearing No.RJ-34-CA-2036.





The e-FIR was registered on the complaint of the registered owner of the said car, alleging that the same was stolen from the front of the House No.A-99, New Delhi (*sic.*) between 11:00pm and 09:00 am on 11.08.2024. In the course of investigation, on the basis of secret information, the investigating team zeroed down on the accused/applicant and apprehended him, after which at his instance, the stolen car was recovered.

- 3. Chargesheet has already been filed after completion of the investigation. In view of the comparative status of the complainant *de facto* (a judicial officer) and the accused/applicant, there is no apprehension of the latter trying to influence the former during trial.
- 4. Considering the above circumstances, the application is allowed and the accused/applicant is directed to be released on bail subject to his furnishing a personal bond in the sum of Rs. 10,000/- with one surety in the like amount to the satisfaction of the learned trial court.
- 5. Copy of this order be sent to the concerned Jail Superintendent for informing the accused/applicant.

GIRISH KATHPALIA (JUDGE)

MAY 16, 2025/ry